

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-620(PB)/2017

IN THE MATTER OF:

Reliance Commercial Finance Ltd. Applicant/petitioner
Vs.
SBZ AD Energy Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.01.2018

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Sh. S.K. Mohapatra,
Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Harsh Sinha, Advocate

ORDER

A perusal of the affidavit alongwith tracking report shows that service is not complete. The petitioner has not attempted service by using email address as disclosed in the Master data. Let needful now be done and an attempt shall be made to serve by email, which is a permissible mode of service. Let affidavit of service be filed within one week.

List the matter on 9th February, 2018.

Sd/-

**(M.M.KUMAR)
PRESIDENT**

Sd/-

**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**